

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA.No./20/441/2015
Dated: 17/7/2018

BETWEEN:

R. Satyanarayana,
S/o. Krishna Murthy,
Aged about 63 years,
Retired Office Superintendent,
Door No.24-28-110/12, Durga Puram,
BRTS Road, Vijayawada – 520 011, AP.

..... Applicant

AND

1. Union of India rep. by its
The General Manager,
South Central Railway,
Railnilayam, Secunderabad.
2. The Senior Divisional Personnel Officer,
South Central Railway,
Office of Divisional Railway Manager,
Vijayawada Division, Vijayawada,
Krishna District, A.P.520 001.
3. The Senior Divisional Commercial Manager,
South Central Railway, Office of Divisional Railway Manager,
Vijayawada Division, Vijayawada,
Krishna District, A.P. 520 001.

..... Respondents

Counsel for the Applicant : Mr.CH. Satyanarayana Murthy, Advocate
Counsel for the Respondents : Mrs. A.P. Lakshmi, SC for Rlys.

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member

ORAL ORDER
{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

No representation for the applicant even though the matter is listed under the caption for dismissal. The OA is therefore, dismissed for non-prosecution.

2. No costs.

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 17th July, 2018
(Dictated in the Open Court)

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